



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

S.B. Criminal Writ Petition No. 159/2021

Narayan Sai

----Petitioner

Versus

State Of Rajasthan

----Respondent

For Petitioner(s) : Mr. Mr. Sanjiv Punalekar with Mr. Tej
Singh, Dharma Raj, through V.C.
For Respondent(s) : Mr. Anil Joshi, PP

HON'BLE MR. JUSTICE VINIT KUMAR MATHUR

Order

18/05/2021

Lawyers are not physically appearing in the Court in view of the unprecedented situation being faced by the country due to pandemic of novel corona virus (COVID-19).

Learned counsel for the petitioner submits that the petitioner's father is receiving the treatment at different hospitals. He prays that the treatment which is being extended and the medical condition of the father of the petitioner should be told to the family of the petitioner at least through their counsel.

Learned Public Prosecutor submits that in view of the directions given by the Division Bench of this Court in D.B. Criminal Suspension of Sentence Application No.328/2021, they have been directed to place on record the condition of the patient along with the medical treatment before the Division Bench on 21.05.2021. He assures this Court that the treatment as well as medical status of the petitioner's father will be supplied to the counsel for the petitioner within a period of two days including the



status report which they are going to file before the Division Bench on 21.05.2021.

Learned Public Prosecutor shall also place the same on record in this case also.

List the matter on 26.05.2021.

(VINIT KUMAR MATHUR),J



सत्यमेव जयते